

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 1017 of 2020

In the matter of:

Abhinandan Jain

....Appellant

Vs.

Tanaya Enterprises Pvt. Ltd.

....Respondent

Present:

**Appellant: Mr. Shalabh Singhal, Mr. Anil Kumar Saxena,
Advocates.**

Respondent: Mr. Anant. A Pavgi, Advocate for R1.

ORDER
(Through Virtual Mode)

08.01.2021: Mr. Anant. A Pavgi, Advocate appears on behalf of Respondent No.1. Learned Counsel for the Appellant may provide complete set of Appeal paper-book to the learned Counsel for the Respondent No.1, who may file reply affidavit along with his Vakalatnama within two weeks. Rejoinder, if any thereto, may be filed by the Appellant within two weeks thereof. Learned Counsel for the parties are also allowed to file short written submissions not exceeding three pages in reasonable fonts and margins along with pleadings.

Post the matter before Court No.III on 29th January, 2021.

[Justice Bansi Lal Bhat]
Acting Chairperson

[Justice Anant Bijay Singh]
Member (Judicial)

[Shreesha Merla]
Member (Technical)

Ash/NN